

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing



**O.A./62/00386/2021**

This the **04<sup>th</sup>** day of **March**, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)**  
**HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Khalida Ramzan, Age 36 years, D/o Mohd. Ramzan Dar, R/o Ajara Phalipora, Bonyar, Baramulla-193122.

.....Applicant

(Advocate: Mr. Bhat Fayaz Ahmad)

**Versus**

1. Union Territory of Jammu & Kashmir through Commissioner/Secretary to Govt. Education Department, Civil Sectt. Jammu/Srinagar. 180001 Email: [jkedu.gov.in](mailto:jkedu.gov.in).
2. Director, School Education Kashmir, Srinagar. 190001 Email: [desk-jk@gov.in](mailto:desk-jk@gov.in).
3. Chief Education Officer, Baramulla. 193101 Email: [ceobla2010@gmail.com](mailto:ceobla2010@gmail.com) PIN-.
4. Zonal Education Officer, Zone and Tehsil Boniyar, Distt. Baramulla. 193122. Email: [zeoboniyar@gmail.com](mailto:zeoboniyar@gmail.com) PIN-.
5. Head Master, Primary School Badihar. 193122. Email: [psbadihar@gmail.com](mailto:psbadihar@gmail.com)..

.....Respondents

(Advocate:- Mr. Sudesh Magotra, D.A.G.)

**O R D E R [O R A L]**

**Hon'ble Mr. Rakesh Sagar Jain, Member (J):**

At the outset, learned counsel for the applicant submits that the applicant would be satisfied if direction is given to the respondents to

consider and decide the case of applicant by passing a reasoned and speaking order within a stipulated period of time.

2. Looking to the arguments of learned counsel for the applicant, the O.A. is disposed of with a direction to the respondents to decide the case of applicant by passing a reasoned and speaking order in accordance with rules and with intimation to the applicant within a period of 01 week from today. While deciding the case of applicant, this O.A. would be treated as representation. It is provided that till the decision of representation, the respondents will not relieve the applicant from the present post if, not already relieved.

3. It is made clear that we have not expressed any opinion on merits of the case while disposing of the present OA.

4. No order as to costs.

**(ANAND MATHUR)**  
**MEMBER (A)**

**(RAKESH SAGAR JAIN)**  
**MEMBER (J)**